

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL,
EAST REGIONAL BENCH : KOLKATA**

Misc.Application No.77352/2018
Appeal No.ST/75998/2015

(Arising out of Order-in-Appeal No.12/Bol/2015 dated 29.07.2015 passed by the Commissioner of Central Excise, (Appeals-II), Kolkata)

Commissioner of Central Excise & Service Tax, Bolpur
...APPELLANT(S)

VERSUS

M/s Laxmi Enterprise

...RESPONDENT (S)

APPEARANCE

Shri A.K.Biswas, Suptd.(AR) for the Appellant

Shri N.K.Choudhary, Advocate for the Respondent.

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

Hon'ble SHRI V.Padmanabhan, Member (Technical)

Date of Hearing/Decision : 13.11.2018

ORDER NO.FO/76894/2018

Per Bench :

The present appeal has been filed by the department against the Order-in-Appeal No.12/Bol/2015 dated 29.07.2015 . Appellant Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide CBIC instruction being F. No. 390/Misc./116/2017-JC dated 11/07/2018.

2. Shri A.K.Biswas, Suptd.(AR) appeared on behalf of the department. Shri N.K.Choudhary, Advocate appeared on behalf of the respondent assessee.

3. In view of the above, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn. Misc. Application is also disposed of.

(Dictated and Pronounced in the Open Court)

S/d.

(P. K. CHOWDHARY)
MEMBER (JUDICIAL)

S/d.

(V.Padmanabhan)
MEMBER (TECHNICAL)